# CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH JABALPUR

## Original Application No.200/01239/2018

Jabalpur, this Thursday, the 17<sup>th</sup> day of January, 2019

#### HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Smt. Aysa Bee, W/o Late Shri Maksood Khan, aged about 42 years, R/o House No.11/C, Jinsi Square Jailbag Road, Jahagirabad, Bhopal M.P - 462008

-Applicant

### (By Advocate – Shri Arun Soni)

### <u>Versus</u>

- 1. Bharat Sanchar Nigam Limited through its Chairman and Managing Director, Bharat Sanchar Nigam Ltd., Bharat Sanchar Bhavan, Harish Chand Mathur Lane, Janpath, New Delhi 110001.
- 2. The Chief General Manager, Telecom, Bharat Sanchar Nigam Limited, M.P. Telecom Circle, Bhopal M.P.
- 3. District Telecom Manager, Bharat Sanchar Nigam Limited, Cantt. Sagar M.P. 470001.
- 4. Mustafa Khan, S/o Late Shri Maksood Khan, aged about 20 years, R/o 04/83, Sadar Bajar Sagar 470001.
- 5. Murtaja Khan, S/o Late Shri Maksood Khan, aged about 18 years, R/o 04/83, Sadar Bajar, Sagar 470001 **Respondents**

## ORDER (ORAL)

The applicant is the second wife of late Shri Maksood Khan, who died on 03.09.2018. She is seeking direction to the

respondents to grant her compassionate appointment and the death/terminal dues of her husband.

- 2. The submission of the applicant is that she is second wife of the deceased. Although there was divorce petition pending before the Family Court, Sagar, but during the pendency, her husband, Maksood Khan died on 03.09.2018. Thereafter, she had moved representation (Annexure A-7 & A-7/A) regarding the compassionate appointment to her and also release of death-cum-terminal dues of the deceased. However, the respondents have not decided her representations till date.
- 3. At this stage, learned counsel for the applicant submits that the applicant will be satisfied if she is permitted to make a fresh detailed representation seeking all the benefits including the appointment on compassionate ground and the respondents may be directed to consider and decide the same within a time-bound manner.
- 4. I am of the view that the submission made by learned counsel for the applicant is genuine and reasonable. Therefore, without going into the merits of the case, this Original Application is disposed of at this stage with liberty to the applicant to file a comprehensive representation raising all her

grievances to the respondents, within a period of 15 days from today. The respondents on receipt of such representation shall consider and decide the same within a period of 60 days thereafter. Needless to say that the respondents shall pass a reasoned and speaking order.

(Ramesh Singh Thakur) Judicial Member

am/-